

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 09/196/2016  
**CA. NO**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2017**

**NAME OF THE COMPANY: M/s. Duropack Ltd.**

**SECTION OF THE COMPANIES ACT: 196**

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
---------------------	--------------------	---------------------------	------------------------------	-------------------------

**Present:** Petitioner Mr. Anil Kumar Poddar.

Mr. Vivek Jain and Mr. Deepak Gupta, Practicing  
Company Secretaries.

**ORDER**

It is submitted by Mr. Deepak Gupta, Practicing Company Secretary that about three years back the petitioner had made a similar request which was duly complied with. However, without going into any controversy since the petition is before this Bench, directions for compliance of the prayer made herein are being given to the respondents.

2. At this stage, the petitioner submits that the prayer has lost its relevancy and the only thing he wants is that the respondents be put exemplary costs.

Contd/-....

↓

3. The imposition of the cost is the discretion of this Bench and keeping in view that the respondent is ready and willing to comply again at the first instance after being served, this Bench is of the opinion that the same is unwarranted.

4. Petition dismissed.

201-

**(Ina Malhotra)**  
**Member Judicial**